

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF CREDITORS OF M/S GANGOTRI ENTERPRISES LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	GANGOTRI ENTERPRISES LIMITED
2. Date of Incorporation of Corporate Debtor	18/11/1991
3. Authority under which Corporate Debtor is Incorporated / Registered	ROC- Uttar Pradesh, Kanpur
4. Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U01403UP1991PLC013717
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: B-158, Sector-A, Mahanagar Lucknow-226006, Uttar Pradesh, India
6. Insolvency Commencement Date in respect of Corporate Debtor	06/12/2021 Date of Receipt of Order: 07/12/2021
7. Estimated Date of Closure of Insolvency Resolution Process	04/06/2022 (180 days from the date of commencement of Insolvency Resolution Process)
8. Name and Registration Number of the Insolvency Resolution Professional acting as Interim Resolution Professional, as Registered with the Board	CS Babita Jain IBBI/IPA-002/IP-N00321/2017-2018/10926
9. Address and Email of the Interim Resolution Professional, as Registered with the Board	35B/6, Madhokunj, Ram Mohan Plaza, Katra Allahabad-211002, Uttar Pradesh, India Email: jainbabita06@gmail.com
10. Address and Email to be used for correspondence with the Interim Resolution Professional, if different from those given at SL No. 9	Email: cirm.gangotri21@gmail.com 35B/6, Madhokunj, Ram Mohan Plaza, Katra Allahabad-211002, Uttar Pradesh, India
11. Last date for submission of claims	21/12/2021
12. Classes of Creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by Interim Resolution Professional	NA
13. Names of Insolvency Professional identified to act as Authorised Representative of Creditors of Class	NA

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BABITA JAIN
IBBI/IPA-002/
IP-N00321/
2017-18/10926
INSOLVENCY PROFESSIONAL

	(Three names in each class)	
14.	(a) Relevant Forms and	Web link: http://ibbi.gov.in/downloadform.html
	(b) Details of Authorised Representatives are available At	Physical Address: 35B/6 Madhokunj Ram Mohan Plaza, Katra Allahabad 211002 Uttar Pradesh, India

Notice is hereby given that the Hon'ble National Company Law Tribunal, Allahabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process against Gangotri Enterprises Limited on 06/12/2021.

The Creditors of Gangotri Enterprises Limited are hereby called upon to submit a proof of their claims in the Relevant Forms as per Column No 14 under IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 on or before 21/12/2021 to the Interim Resolution Professional at the address mentioned against Item 10. The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



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Sd/-
BABITA JAIN

Interim Resolution Professional
IBBI/IPA-002/IP-N00321/2017-2018/10926
Gangotri Enterprises Limited
(Under Corporate Insolvency Resolution Process)

Date: 07/12/2021
Place: Allahabad

